

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 420
Appeal No. 202/252/ND/2023

IN THE MATTER OF:

Dy. Commissioner of Income Tax	...	Applicant
Versus		
Registrar of Companies (Optimus Infrapromoters Pvt. Ltd.)	...	Respondent

Under Section 252(1) of the Companies Act, 2013.

Order delivered on 16.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Puneet Rai, Senior Standing Counsel Mr. Rishabh Nangia, Junior Standing Counsel Mr. Ashvini Kumar, Junior Standing Counsel Mr. Nikhil Jain, Adv.
For the RoC	: Ms. Jyoti Khurana, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the appellant is present and seeks some time for taking steps for substituted service. Permission is granted for substituted service by way of publication. Let this matter be posted to 03.09.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)